

Velocity of business

Action has been initiated for improving the Velocity of Business in the Electronic Industry. It aims at removing procedural bottlenecks pertaining to licensing, customs, infrastructure etc. to speed up the development of Electronic Industry.

II. Infrastructure and Other facilities:

- (a) For developing awareness of quality, a network of Standardisation, Testing and Quality Control (STQC) Laboratories have been set up. Some of these laboratories are authorised to test and certify for international and national quality standards. This must help in the export of electronic products.
- (b) To assure consumers quality production, B&W TV and CTV certification Scheme have been introduced.
- (c) For exports to "Single European market after 1992", the industry is being offered help and assistance in preparation to meet the ISO 9000 requirements.
- (d) Technology development projects have been initiated by the Technology Development Council; with a view to promote innovation, product design and development which are all basic for the growth of a healthy industry.
- (e) Electronics Research and Development Centres have been set up to carry out R & D in well identified areas which is also a measure for developing self reliant industrial base.
- (f) A number of Centres for Electronics Design and Technology

(CEDTs) have been set up in various parts of the country with the basic objective of imparting training with emphasis on aspects such as design, product development, technology and manufacturing processes with due regard to quality control, reliability, maintenance etc.

- (g) Six months Service Technician Training Programme for repair and maintenance of common consumer electronic products has been initiated in 101 ITIs.

Construction of Roads in Forest Areas of M.P.

2382. SHRIMATI SUMITRA MAHAJAN:
SHRI YOGANAND SARASWATI:

Will the PRIME MINISTER be pleased to state:

(a) the problems being faced in the construction work of the roads, passing through the dacoity infested forest areas of Madhya Pradesh; and

(b) the efforts being made to expedite the matter soon?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) and (b). The Ministry of Rural Development sanction funds to the State Government of Madhya Pradesh for construction of approved roads passing through the dacoity infested areas of the State. The actual construction work of the approved roads is undertaken by the State Government. For diversion of forest land under the Forest (Conservation) Act, 1980, no proposal from the Government of Madhya Pradesh is pending with the Government of India.